

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 239/MP/2023**

Subject : Petition under Section 11(2), 79(1)(b) read with Section 79(1)(f) and Section 79(1)(k) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 26.02.2014 with regard to compensation for the adverse financial impact suffered on account of the directions issued under Section 11(1) of the Act.

Petitioner : KSK Mahanadi Power Company Limited.

Respondent : Purvanchal Vidyut Vitran Nigam Limited and 4 others

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL  
Shri Abhishek Kumar, Advocate, UP Discoms  
Shri Nived Veerapaneni, Advocate, UP Discoms

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed oral submissions and concluded their respective arguments.

2. Considering their request, the Commission permitted both sides to file their written submissions within two weeks, with a copy to the other side.
3. Subject to the above, the matter was reserved for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

